

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 235 of 1999

Tuesday this the 2nd day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

T.N.Ramachandran Iyer,  
(Ex-General Store Keeper),  
Govt. of India Press,  
Koratty, (Pensioner)  
lakshmi Sadan, 7 Jawahar Park,  
Nethaji Nagar,  
Kochi, Kerala-682020.

...Applicant

(Applicant in person)

Vs.

1. Union of India, represented by the Secretary, Ministry of Urban Affairs, and Employment, Nirman Bhavan, New Delhi-110 011.
2. Sri S.K.Luthra,  
Dy.Director (A.II)  
Government of India,  
Directorate of Printing, B wing,  
Nirman Bhawan, New Delhi-110 011.
3. Shri K.C.Sivaramakrishnan,  
Ex.Secretary to the Government of India,  
Ministry of Urban Affairs and Employment,  
C/o Centre for Policy Research,  
Dharma marg,  
Chanakyapuri,  
New Delhi - 110 021. ....Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC (forR.1)

The application having been heard on 2.3.1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, Ex-General Stores Keeper of the Government of India Press, Koratty has filed this application for a direction to the respondents to reply the applicant's A2 representation dated 2.12.97 to enable him to take necessary action for redressal of his grievances. In the representation a reference was made to an affidavit \* alleged to have been filed by one

K.C.Sivaramakrishnan on 7.3.91. The A2 representation was filed because in a reply to his earlier representation he was told by a letter dated 22.10.97 (A1) that Shri Sivaramakrishnan having retired from Government Service long back, he was no longer concerned with the applicant's case. The applicant is dissatisfied with the reply has prayed in this application that a direction be given to the respondents to reply the applicant's A2 representation dated 2.12.97 to enable him to take necessary action for redressal of his grievances. In support of his claim the applicant has stated that the High Court of Kerala had in its Judgment in O.P.2634/99 given a direction under the similar circumstances.

We have heard the applicant who is present in person and the Senior Central Government Standing Counsel for the Ist respondent. The applicant states that as and when a representation is made by a serving employee or a retired person, it is the duty of the authority to whom such a representation is made to give a reply and if that is not done, the Tribunal should intervene and give a direction for giving a reply as was done by the High Court in OP.2634/99. We are not informed of the facts of the case in O.P.2634/99. If a representation is made in regard to a legitimate and subsisting grievance the authority concerned is bound to look into the matter and to give a reply. That does not mean that to each and every letter, the competent authority should go on writing replies. We are of the considered view that the officers of the Government have got more important matters to attend to than going on replying to letters which do not pertain to any subsisting legitimate grievance. If the Tribunals go on giving directions to officers of the Government to give replies to each and every representation without regard to substance and period, that would amount to burdening the administration with work which they are not bound to do

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and totally unproductive. The applicant himself has stated in the application that he has received a reply to the representation submitted by him in 1991 and he is dissatisfied with the reply.

We do not find any legitimate grievance of the applicant which calls for admission of this application and adjudication. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act. No order as to costs.

Dated the 2nd day of March, 1999.

*R.K. Aahooja*  
R.K. AHOOJA  
ADMINISTRATIVE MEMBER

*A.V. Haridasan*  
A.V. HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A1: True copy of the letter bearing No.7/27/87-AI dated 22.10.97 issued by the Deputy Director (A.II) Government of India, Directorate of Printing, 'B' Wing, Nirman Bhavan, New Delhi.
2. Annexure A2: True copy of the representation dated 2.12.97 submitted by the applicant to the first respondent.

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